# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

#### O.A. No. 61/549/2021



This the 31st day of March, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Suram Singh, Age 73 years, S/o Late Sardar Singh, R/o Mishriwala Tehsil Bhalwal, District Jammu.
- 2. Sita Devi, Age 69 yeas, W/o Sh. Suram Singh, R/o Mishriwala Tehsil Bhalwal District Jammu.

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(Advocate: - Mr. Abhimanyu Sharma)

### Versus

- 1. Union Territory of J&K, through Commissioner/Secretary Finance Department, Civil Secretariat, Jammu-180001.
- 2. Accountant General, Sub-Treasury, Akhnoor-181201.
- 3. Treasury Officer, Sub-Treasury, Akhnoor-181201.
- 4. Zonal Education Officer, Bhalwal-181122.

.....Respondents

(Advocate: Mr. Sudesh Magotra, ld. D.A.G.)

### ORDER [ORAL]

### (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicants submits that the applicants would be satisfied, if a direction is given to respondents to consider this O.A. as representation preferred by the applicants and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr. Abhimanyu Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the record.

3. In view of the limited prayer made by the learned counsel for the applicant, the respondents are hereby directed to treat this O.A. as representation preferred by the applicant and dispose of the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of four weeks from the date of receipt of certified copy of this order.



- 4. It is made clear that we have not entered into the merits of the case.
- 5. There shall be no orders as to cost.

(ANAND MATHUR) MEMBER (A)

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(RAKESH SAGAR JAIN) MEMBER (J)